

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 834**

**TO BE ANSWERED ON FRIDAY, THE 07th FEBRUARY 2025**

**Election Manifesto**

†834. Shri Bhausahab Rajaram Wakchaure:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken or proposes to take steps to make provisions in the Representation of Peoples Act, 1951 for political parties which come to power after winning the Lok Sabha and Assembly elections to make their details public regarding the fulfillment of promises made in their election manifesto in the third year and for de-recognition of parties which fail to fulfil 75% of their election manifesto after coming to power; and

(b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE  
IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): No.

(b): Does not arise. In order to improve the existing electoral practices in the country, the Government after consultation with the Election Commission of India takes various steps for the amendments in the Election Laws, rules and regulations as and when circumstances so warrant.

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